

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2198/2016

New Delhi, this the 12th day of July, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Shri Lokesh Kumar, Age-38 yrs.,
S/o Sh. Mahender Singh,
R/o- E-1/95, Sector-16, Rohini,
Delhi-110089. ... **Applicant**
(By advocate: Sh. Sachin Chauhan)

Versus

1. Govt. of NCTD through
The Chief Secretary,
Govt. of NCTD,
A-Wing, 5th Floor,
Delhi Secretariat,
New Delhi-110113.
2. Directorate of Training & Technical Education,
Through the Principal Secretary,
Directorate of Training & Technical Education,
Govt. of NCTD,
Muni Maya Ram Marg, Pitampura,
Delhi-110088.
3. The Director,
Directorate of Training & Technical Education,
Pitampura, Delhi-88.
4. The Principal,
Guru Nanak Dev Institute of Technology,
Sector-15, Rohini Delhi-110089. ... **Respondents**

ORDER (ORAL)

Learned counsel for the applicant has submitted that the applicant is aggrieved by transfer to Ch. Brahm Prakash Govt. Engineering College, Jaffarpur, vide transfer order dated 04.05.2016. He has submitted that the post of the applicant was non transferrable. In any case, the applicant has been

appointed to teach Civil Engineering as a Lecturer in a polytechnic whereas he has been transferred to an engineering college. He has also stated that there is no vacant post of Lecturer (Civil Engineering) in the aforesaid college. Hence, his submission is that his posting in that college would be of no use.

2. The applicant had made a representation against the transfer to the respondents on 06.05.2016. This representation was followed by another reminder dated 13.05.2016. However, the respondents have not yet decided his representation.

3. Learned counsel for the applicant has submitted that the applicant would be satisfied in case directions were given to the respondents to consider and decide his representation. While doing so they be directed to also consider the grounds taken in this OA.

4. In view of the limited prayer made by the applicant, I dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into merits of the case with a direction to them to take a decision on the representation of the applicant. While doing so, they may also consider the grounds taken by the applicant in this OA. They shall decide the representation of the applicant by means of a reasoned and speaking order. Till then the applicant shall not be forced to join the new post. No costs.

Order **DASTI**.

/ns/

(Shekhar Agarwal)
Member (A)